

Sl.No.	Force No.	Rank	Names
5.	041731613	CT/GD	Shobhit Kumar Sharma
6.	015011715	HC/GD	Laxman
7.	025162449	CT/GD	Manoj Singh
8.	035120856	CT/Dvr	Dharmendra Yadav
9.	145050175	CT/Dvr	Chandra H.S.

(b) The Central Government pays ₹ 35 lacs as *ex-gratia* and another ₹ 20 lacs *ex-gratia* is paid through the SRE Scheme to the next-of-kin of martyrs. In addition, CRPF, the State in which the individual was serving and his Home State will pay *ex-gratia*/insurance benefits/risk/welfare funds. Apart from above, the next-of-kin will also be given full salary till the age of superannuation under Liberalized Pensionary Award (LPA) and are also eligible for compassionate appointment as per applicable rules. ₹ 57 lac has been released to the next-of-kin of each of the martyred personnel.

(c) to (e) Inquiry into the incident has been ordered and is under progress. Disciplinary action will be taken against any individual blamed for any act of negligence.

Vacancies in CAPF

4204. SHRI MANAS RANJAN BHUNIA:

PROF. M. V. RAJEEV GOWDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are several vacancies in the different wings of the Central Armed Police Forces (CAPF) such as BSF, CRPF, etc. as on date;

(b) if so, the number of vacancies in the different wings of Central forces as on date; and

(c) what steps Government is contemplating to take to fill the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) The Number of vacancies in Central Armed Police Forces (CAPFs) and Assam Rifles (AR) as on 01.03.2018 is as under:—

Force	Vacancies
CRPF	18460
BSF	10738
CISF	3812

Force	Vacancies
SSB	18942
ITBP	5786
AR	3840
TOTAL	61578

(c) Vacancies in CAPFs and AR arise due to retirement, resignation, death, new raisings/creation of new posts etc. The vacancies are filled up by various modes viz. Direct Recruitment, promotion and by deputation as per the extant provisions of Recruitment Rules.

Filling up of vacancies is a continuous process.

Crimes against SC/ST women

4205. KUMARI SELJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise and year-wise total crimes against women registered and out of them how many were against SC/ST women, number and percentage, during past three years;

(b) the disposal of above, category-wise, the number and percentage of challan conviction;

(c) the above statistics for rape, total cases against SC/ST women, their disposal, State-wise and year-wise, including Haryana; and

(d) whether SC/ST women are easy victims of crime?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per the information provided by National Crime Records Bureau (NCRB), the details of State/UT-wise and crime head-wise cases registered, cases charge-sheeted, cases convicted, conviction rate, persons arrested, persons chargesheeted and persons convicted under total crime against women during 2014, 2015 and 2016 are given in the Statement-I and Statement-II respectively (*See* below).

The details of State/UT-wise (including Haryana) Cases Registered (CR), Cases Charge Sheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Rape during 2014-16 are given in the Statement-III. NCRB does not collect data on crime against SC/ST women in all categories.